

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP No. 24(ND)/2017
Appeal No. 02/2017

IN THE MATTER OF:

Erstwhile, Anil ARC Electrodes Pvt. Ltd. **APPLICANT / PETITIONER**
Vs
Registrar of Companies **RESPONDENT**

SECTION:

Under Section 252 of the Companies Act

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Mr. Saurabh Kalia, Mr. Siddhartha
Nagpal, Advocates

For the Income Tax Deptt.



: Ms. Lakshmi Gurung, Ms. Easha Kadian,
Standing Counsel

ORDER

Amendment application is allowed. Amended petition is taken on record.

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent.

Amended memo of parties be filed by the petitioner within two days.

Thereafter, notice of the petition be issued for 21st February, 2018 to the respondents to show cause why this petition be not admitted. Process dasti.

List the matter on 21st February, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)